

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF ECONOMIC AFFAIRS

LOK SABHA

STARRED QUESTION NO.*334

TO BE ANSWERED ON THE 24TH MARCH 2017 / *Chaitra* 3, 1939, (SAKA)

VOTING BY INSTITUTIONAL INVESTORS

QUESTION

*334. SHRI B.VINOD KUMAR:

Will the Minister of FINANCE be pleased to state:

- (a) whether the Financial Stability and Development Council has proposed that a panel of financial regulators be formed to decide rules on voting by institutional investors on company matters;
- (b) if so, the details thereof and the action taken/proposed to be taken thereon; and
- (c) whether any Committee has been formed to formulate guidelines on Stewardship Code and if so, the details thereof along with the present status thereof?

ANSWER
MINISTER OF FINANCE
(SHRI ARUN JAITLEY)

(a) to (c): A Statement is laid on the Table of the House.

**STATEMENT REFERRED TO IN REPLY TO PART (a) TO (c) OF LOKSABHA
STARRED QUESTION NO.334 FOR 24th MARCH, 2017 ASKED BY SH. B.VINOD
KUMAR REGARDING VOTING BY INSTITUTIONAL INVESTORS**

(a)to (c) : The Financial Stability and Development Council - Sub Committee (FSDC-SC) in its meeting held on April 26, 2016 discussed an agenda on 'Stewardship Code' proposed by the Securities and Exchange Board of India (SEBI) and advised that a Committee may be formed by SEBI with representation from Insurance Regulatory and Development Authority of India (IRDAI) and Pension Fund Regulatory and Development Authority (PFRDA) to formulate a policy in this regard. The Committee is also mandated to examine implementation of various Stewardship principles, which include among other things, a policy on voting and disclosures on voting activity by institutional investors.